

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 11.04.2013

OA No. 262/2013

Mr. Sunil Samdaria, counsel for applicant.

Heard learned counsel for the applicant. O.A. is disposed of by a separate order on the separate sheets for the reasons recorded therein.

K. S Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)

Kumawat

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORIGINAL APPLICATION NO. 262/2013

DATE OF ORDER: 11.04.2013

CORAM

HON'BLE MR. JUSTICE K.S. RATHORE, JUDICIAL MEMBER

Smt. Neelu Devi @ Nirmala Devi W/o Late Narain Singh, aged about 48 years, R/o House No. 255/49, Jawahar Nagar, Shastri Nagar, Near Kanal Gardens, Ajmer.

...Applicant

Mr. Sunil Samdaria, counsel for applicant.

VERSUS

1. Bharat Sanchar Nigam Limited (B.S.N.L.) through its Chief General Manager, N.T.R. (Maintenance Wing), 2nd Floor, Kidwai Bhawan, Janpath, New Delhi 110 001.
2. Chief General Manager, Bharat Sanchar Nigam Limited Telecom, Rajasthan Circle, Sardar Patel Marg, Jaipur-6.
3. Sub Divisional Engineer, O.F.C. Maintenance, B.S.N.L., Udaipur.

...Respondents

ORDER (ORAL)

By way of filing the present Original Application, the applicant has prayed for the following reliefs: -

- "i) To issue an appropriate order directing the respondents to make the payment of retirement benefits such as gratuity, leave encashment, family pension and other admissible retirement benefits along with interest @ 18% per annum.
- (ii) Any other order/direction which this Hon'ble Court deem fit and proper in facts and circumstances of the case may be passed in favour of the applicant.
- (iii) Award cost of the application."

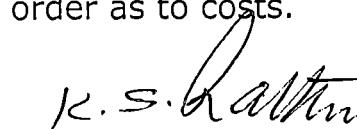


2. From bare perusal of the pleadings as well as documents available on record, it reveals that the applicant has submitted a Legal Notice for Demand of Justice dated 12.10.2012 (Annexure A/14) before the respondents through her counsel, which is still pending for consideration. In view of this fact, I deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the Legal Notice for Demand of Justice dated 12.10.2012 (Annexure A/14) by way of passing a reasoned and speaking order.

3. Consequently, the respondents are directed to consider and decide the Legal Notice for Demand of Justice dated 12.10.2012 (Annexure A/14) strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of three months from the date of receipt of a copy of this order.

4. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application in accordance with the provision of law.

5. With these observations and directions, the Original Application stands disposed of with no order as to costs.


(JUSTICE K.S. RATHORE)
JUDICIAL MEMBER